## Clause 54- Amendment of Section 20

SHRI JOHN BRITTAS: Sir, I move:

72. That at page 18, lines 36 to 39, be <u>deleted</u>.

The question was put and the motion was negatived. Clause 54 was added to the Bill. Clause 55 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 56, there are four Amendments; Amendments (Nos. 73 to 76) by Shri John Brittas, are you moving?

## Clause 56- Substitution of Section 21 Disciplinary Directorate

SHRI JOHN BRITTAS : Sir, I move:

- 73. That at page 19, line 44, *after* the word "merits", the words, "either approve the recommendations or" be *inserted*.
- 74. That at page 19, line 47, <u>after</u> the word "opportunity to the", the word, "inculpated" be <u>inserted</u>.
- 75. That at page 20, line 4, *after* the word "submit his rejoinder", the words, "if any" be *inserted*.
- 76. That at page 20, line 6, *after* the word, brackets and figure, "sub-section (4)", the words, "if any" be *inserted*.

The question was put and the motion was negatived. Clause 56 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 57, there are sixteen Amendments; Amendments (Nos. 77 to 92) by Shri John Brittas, are you moving?

## Clause 57- Substitution of Section 21a Board of Discipline

SHRI JOHN BRITTAS : Sir, I move:

- 77. That at page 20, line 38, the words "not being a member of the Institute," be <u>deleted.</u>
- 78. That at page 20, line 40, <u>for</u> the words "nominated by the Central Government", the words, "appointed by the Council" be<u>substituted.</u>
- 79. That at page 20, line 41, the words, "and provided", be deleted.
- 80. That at page 20, line 44 and 45, the words "and not being a member of the Institute", be <u>deleted</u>.
- 81. That at page 21, line 1, *for* the words, "nominated by the Council from out of a panel of", the words, "elected by the Council from" be *substituted*.
- 82. That at page 21, line 2, the words, "to be prepared by the Council", be <u>deleted</u>.
- 83. That at page 21, line 4, for the words "an officer of the Institute not below the rank of a Deputy Secretary", the words and brackets, "Director (Discipline)" be substituted.
- 84. That at page 21, line 6, *for* the word "nominated", the word, "appointed" be *substituted*.
- 85. That at page 21, after line 16, the following be inserted, namely:-

"Provided that the accused member or firm, as the case may be, fails to submit the written statement within the stipulated period, the Board of Discipline shall continue with the inquiry on the basis of the available records and all parties shall be given an opportunity of hearing and for adducing evidence."

86. That at page 21, line 19, *after* the word "member", the words, "or firm" be *inserted*.

- 87. That at page 21, line 22, *for* the word "member", the word, "indicted" be *substituted*.
- 88. That at page 21, *for* line 23, the following be *substituted*, namely:-

"(a) reprimand the member or the firm, as the case may be, and record it in the Register of members or Register of firms, as the case may be; or".

- 89. That at page 21, line 24, *after* the words, "member members", the words, "or firms" be *inserted*.
- 90. That at page 21, line 25, *after* the word "members", the words, "or Register of firms" be *inserted*.
- 91. That at page 21, line 36, <u>for</u> the word "twenty-five", the word, "five" be <u>substituted</u>.
- 92. That at page 21, *after* line 43, the following be *inserted*, namely:-

"(9) If the Board of Discipline, upon inquiry, is of the opinion that the alleged professional or other misconduct comes under those mentioned in the Second Schedule, or in both First Schedule and Second Schedule, it shall refer the matter to Disciplinary Committee"

The question was put and the motion was negatived. Clause 57 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 58, there are fifteen Amendments; Amendments (Nos. 93 to 107) by Shri John Brittas, are you moving?

## Clause 58- Substitution of Section 21b Disciplinary Committee

SHRI JOHN BRITTAS: Sir, I move:

93. That at page 22, *for* lines 5 to 9, following be substituted, namely:-

"(a) President or Vice- President of the Council as the Presiding Officer";